Unstarred Questions

Written Answers to

3623. SHRI MOHD. ALI KHAN: Will the Minister of FINANCE be pleased to state:

- (a) whether the country's first financial super market has opened recently; and
- (b) if so, the details thereof and its objectives and the response received so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) As per the available information, State Bank of Bikaner and Jaipur (SBBJ) opened a branch on 30.03.2012 which was designed to provide diversified financial products like Life and General Insurance; Mutual Funds and others to its customers. This was called by SBBJ as its first Financial Super Market Branch. The branch has got good response and has a total business of ₹ 69.18 crore as at the end of July, 2014.

Financial package for Goa

3624. SHRI SHANTARAM NAIK: Will the Minister of FINANCE be pleased to state:

- (a) whether the State Government of Goa has approached the Central Government to grant financial package to those affected by closure of mines in Goa;
 - (b) if so, when was the proposal for package made;
- (c) the categories of people, companies, institutions proposed to be covered under the package proposed by the State Government;
 - (d) the quantum sought by the State Government;
 - (e) whether the proposal is under consideration of the Central Government; and
 - (f) if so, by what date package is likely to be released and under what scheme?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) to (f) Yes, Sir. A request was received from the State Government of Goa in May, 2013 for one time special package in the form of Central financial assistance to the tune of ₹ 3000 crore for carrying out rehabilitation of those affected by closure of mining activities in the State, including cooperative banks and self employed borrowers from the banks.

Requests for providing debt relief measures received from time to time from various States, including the State of Goa, are processed within the ambit of the recommendations of the Finance Commissions and financial assistance to States are considered within the overall availability of Plan resources with due consideration to the inter-state and inter sectoral priorities while finalizing annual plans of the States. The request of the State of

Goa was factored in at the time of discussion of Annual Plan 2013-14 and the size of Annual Plan was finalized at ₹ 4715 crore, including Central assistance of ₹ 300.45 crore. Besides, Central assistance is also extended to States through Centrally Sponsored and Central Sector Schemes.

Seventh Pay Commission

- †3625. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of FINANCE be pleased to state:
- (a) the likely financial burden on the States as a result of constitution of Seventh Pay Commission in the country;
- (b) whether State Governments were consulted before the constitution of Seventh Pay Commission, if so, the details thereof; and
- (c) whether Government would contribute its share to lessen the financial burden of States, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) Service conditions of State Government employees fall within the exclusive domain of respective State Governments. Therefore, State Government employees are not covered within the terms of reference of the 7th Central Pay Commission. Thus, the recommendations of Commission will not directly apply to State Government employees. Accordingly, it is not possible for the Central Government to indicate the financial burden on State Governments, if they decide to adopt the recommendation of the 7th Central Pay Commission in respect of their employees with or without modification.

- (b) The Central Government had sought the views of the State Governments and till the date of the constitution of the 7th Central Pay Commission on 28.2.2014, only 14 States had responded. These State Governments generally mentioned, *inter-alia*, that adoption of the recommendations of a Central Pay Commission by them in case of State Government employees adds to substantial financial burden.
- (c) Since the decision to adopt the recommendations of the 7th Central Pay Commission in case of the State Government employees will exclusively concern respective State Government, the question of any assistance by the Central Government will not arise. However, the Terms of Reference of the 7th Central Pay Commission provide, *inter-alia*, that while making its recommendations, the Commission will also keep in view the likely impact of the recommendations on the finances of the State Governments, which usually adopt the recommendations with some modifications.